

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:326  
ANSWERED ON:25.02.2015  
HANDING OVER OF FLATS  
Gaikwad Prof. Ravindra Vishwanath

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) Whether the Government is aware that Delhi Development Authority (DDA) is not handing over flats/plots to the legal heirs of deceased allottees;
- (b) If so, the number of cases pending with DDA in this regard and the reasons therefor;
- (c) the action taken/being taken by the Government in this regard;
- (d) whether any time limit has been fixed for disposal of such cases; and
- (e) if so, the details thereof and the action taken/being taken by the Government against the officials violating the time limit?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT  
(SHRI BABUL SUPRIYO)

- (a) : No, Madam. DDA is handing over the possession of flats to the legal heirs after allowing mutation in name of legal heir(s) of the deceased allottee after receipt of requisite documents.
- (b) & (c): Doesn't arise in view of (a) above.
- (d) & (e): The stipulated time limit for transfer/mutation of flats/plots to legal heirs, as per DDA's Citizen's Charter is 60 days after submission of all documents. Any violation in this regard is dealt with as per the extant instructions of DDA.